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Recommendations of the High Power Committee on pay revision of Public Sector employee

*24J. DR. (SHRIMAT1) SAROJINI MAHISHI: SHRI ASHOK NATH VERMA:f

Will the Minister of INDUSTRY be pleased to state what are the main recommendations of the Report submitted by the high power Committee on pay revision of employees of Public Sector Undertakings?

THE MINISTER OF . STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): A statement is laid on the Table of the House.

Statement

The High Power Pay Committee submitted their Interim Report to the Government on 9.3.87. Their recommendations are:—

- (i) That D. A. be continued to be released to these employees on the same basis on which they were getting suchJD.A. prior to 1.1.1986 i.e. on the basis on which D.A. was being released to Central Government employees following the recommended by the Third Pay Commission. and as amended 1>y the Government of India from time to time up to that date. The D.A due to the these employees on various dates subsequent to 1.1.1986 in accordance with the increase in the Consumer Price Index be released to them with effect from such due dates on the same basis.
- (ii) The Interim. Relief gjanted by the Hon'ble Supreme Court to all employees of these undertakings drawing a basic pay of Rs. 1000 or less be extended to all employees of iese undertakings i.e. even to those

tThe question was actually asked on the floor of the House by Shri Ashok Nath Verma.

employees drawing a basic pay over Rs. 1000 with effect from the same date from which the Hon'ble Supreme Court had given the above relief, namely, January 1, 1986.

- (iii) The recommendation in regard to D. A..at item (i) will govern these employee's till such time as the Committee consider this issue and make recommendations regarding the pattern to be followed hereafter. The D.A. to be paid in accordance with item (i) till such time as a new pattern of D.A. is adopted will not . be recoverable. In the case of some of these employees the instalments of D.A, that feel due prior to 1.1.1986 were released in accordance with the directions given by the Hon'ble Supreme. Court or, Hon'ble High Courts and were subject to the condition i»*>posed in those orders that in case such payment results in the employee concerned receiving an excess over the payment to which he would be entitled in case their petitions failed, such excess would be recoverable from the employee from future payments to which he would be entitled. In view of what has been stated above, this condition need not be enforced.
- (iv) In cases where either the Hon'ble Supreme Court or Hon'ble High Courts had ordered the grant
- of Interim Relief to some employees from dates prior to 1.1.1986 the same condition regarding recovery of such payments as has been mentioned in the preceding paragraphs had been prescribed. Since the position in these cases prior to 1.1.1986 is not modified this condition will continue to apply in the case of Interim Relief given in such cases prior to 1.1.86. However, ir regard to the Interim Belief recommended under item (ii) with effect from 1.1.1986 no such condition has been prescribed, since it is considered to be an Interim -Relief pendini final recommendations. Therefore no such condition need be applied ii

the case of any relief received by the employees from 1-1-86 onwards. This would apply both to to those employees whose basic pay is over Rs. 1000 and who are covered by item (ii) above and tho:e employees whose basic pay is Rs. 1000 or less and who had already received this Interim Relief in accordance with the orders of the Hon'ble Supreme Court of 19.2.86. This slight modification of the earlier orders of the Hon'ble Supreme Court is necessary to avoid a discrimination between these two categories of employees. This will avoid hardship to the employees retiring or who have already retired since 1.1.1986.

The above recommendations have been iacdepted by the Government. Suitable instructions have been issued to the public enterprises on 19.3.1987.

श्री ग्रशोक नाथ वर्मा : समापति महोदय, जहां तक. डी०ए० का सवाल है, मंत्री जी ने विस्तृत रूप से मंहगाई भरते के बारे में विवरण दिया है। क्या इसका मतलब यह है कि अब केंद्रीय तथा सार्वजनिक क्षेत्रों के कर्मचारियों के मंहगाई भत्ते में फोई अंतर नहीं रहा?

प्रो॰ के॰के॰ तिवारी : सर, प्रश्त से जाहिर "है कि यह हाई पानई पे कमेटी जो बैठी है, उसके मुताल्लिक जहां तक डीं ०ए० का प्रकत है--डी०ए० दो तरह के हैं, पिलक सेक्टर में एक इंडिस्ट्र-टमल पैंटर्न डी०ए० और उससे संबंधित जो स्केरन ग्राफ पे हैं, वह हैं और दूसरा जो है वह सेंटल गवनंगेंट डी०ए० यह के लगीयन का था, उसके मतल्लिक जो पे स्केल्च हैं, वह हैं। सब प्रश्न है कि जो सप्रीम कोर्ट में--में साफ कर इं कि सप्रीम कोर्ट में जो केस था कर्मनारियों की तरफ से और हमारे एक्सीक्युटिव्य की तरफ से--सप्रीम कोर्ट के छादेशानसार एक वे कमेटी बनी जिसमें रिटायडं जज हैं सुत्रीम कोर्ट के ग्रीर उनकी ग्रंतरिम रिपोर्ट आ गई है और सरकार ने उसके आदेशानसार जो डी०ए० है और अंतरिम रिलीफ है, वह सारे पब्लिक सेक्टर में, जहां एवजीकेबल है, वहां देने का ग्रादेश दे दिया है।

श्री ग्रशोक नाथ वर्मा : हाऊय-रेंट के बारे में सार्वजनिक क्षेत्र के कर्मचारियों ' ने कोई मांग की है, और यदि हां, तो इस संबंध में कमेटी की क्या राय है ?

to Questions

प्रो० के के तिवारी: सर, अमेटी की राय हाऊस रेंट के बारे में कुछ नहीं है। समेटी के सामने दो ही प्रशन थे। सुप्रीम कोर्ट के ब्रादेशानुसार वह डी०ए० का प्रश्न था और अंतरिम रिलीफ का प्रश्न था और इन दोनों विद्यों पर कमेटी ने अपनी उाब दी है और उसको इंपलिमेंट कर दिया गया है।

incentives to 'No Industry Districts' for removing regional industrial imbalance

244 SHRI AJIT P. K. JOGL "Will the Minister of INDUSTRY be pleasetf to state;

- (a) how far the scheme of 'No Industry Districts (NID)' has succeeded in removing regional industrial imbalances in various States;
- (b) whether incentives provided for the rapid minimum industrial development of fhe NIDs have proved to be adequate for the purpose; and
- Of) if not, whether Government propose to provide additional and more attractive incentives for the aforesaid purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI' M. ARUNACHA-LAM); (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) During the years 1983 to 1986, 403 Letters of Intent and 102 Industrial Licences have been issued to No Industry Districts. This indicates the response of the industry to the Incentive Scheme.

The Inter-Ministerial Committee consti. tuted by the Government in 1985 with a view t₀ make improvements in the